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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha agreed without any amendment to the North-Eastern Areas (Reorganisation) Amendment Bill, 2012 and to the Prevention of Money-Laundering (Amendment) Bill, 2012, and passed the Constitution (117<sup>th</sup> Amendment) Bill, 2012.

**SECRETARY-GENERAL:** Madam, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14<sup>th</sup> December, 2012 agreed without any amendment to the North-Eastern Areas (Reorganisation) Amendment Bill, 2012 which was passed by the Lok Sabha at its sitting held on the 3<sup>rd</sup> September, 2012."
  
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 17<sup>th</sup> December, 2012 agreed without any amendment to the Prevention of Money-Laundering (Amendment) Bill, 2012 which was passed by the Lok Sabha at its sitting held on the 29<sup>th</sup> November, 2012."
  
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (One Hundred Seventeenth Amendment) Bill, 2012, which has been passed by the Rajya Sabha in accordance with the provisions of article 368 of the Constitution, at its sitting held on the 17<sup>th</sup> December, 2012."

2. Madam, I lay on the Table the Constitution (One Hundred Seventeenth Amendment) Bill, 2012, as passed by Rajya Sabha on the 17<sup>th</sup> December, 2012.

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